

(e) the details of monitoring mechanism through which Ministry ensure that money given through NGOs reaches the beneficiary; and

(f) the details of the basis/criteria adopted by Government to initiate tribal welfare activities?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) No, Sir. The Ministry of Tribal Affairs has not conducted any such survey to ascertain the population of various tribes living in forest areas in the country. The demographic details in respect of people residing in the forest areas in the country are maintained by the respective States/Union Territory Governments. Other information regarding such communities, wherever available, is collected from National Statistical Data and from relevant Ministries.

(c) The grants/financial assistance given to NGOs for tribal welfare during the last two years, year-wise, NGO-wise, State-wise and scheme-wise, is at Annexure. [See Appendix 228, Annexure No. 29]

(d) Yes, Sir. Through these projects, the Ministry has been able to reach many underserved tribal areas and fill critical gaps on important sectors.

(e) The projects are monitored through the following mechanism:

- (i) Mandatory annual inspection by District authorities.
- (ii) Scrutiny of proposals by multidisciplinary State Level Committee (SLC) for voluntary efforts every year.
- (iii) Field inspection by Minister while going on tour to State/UT.
- (iv) The Ministry has engaged a professional agency for the concurrent monitoring of NGO run projects.

(f) For the projects under the Scheme of Strengthening Education in Low Literacy Districts, the criteria for identifying the 54 low literacy Districts are:

- (i) 25 % or more ST population as per 2001 census.
- (ii) ST female literacy rate is below 35% or its fractions as per 2001 census.

Funds released for ongoing schemes in Assam

2001. SHRI BHUBANESWAR KALITA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the total amount of funds released for various ongoing schemes by the Ministry for the State of Assam in the last five years;

(b) whether Schemes under the Ministry can be taken in the sixth schedule districts of the State; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) The details of fund released to the State of Assam during the last five years under various schemes of Ministry of Tribal Affairs is given in the Statement (*See below*).

(b) and (c) Sixth schedule areas are not excluded while extending benefits of developmental schemes under this Ministry.

Statement

*Details of funds released to the State of Assam during
the last five years*

Sl.No.	Name of the scheme	2007-08	2008-09	2009-10	2010-11	2011-12
1	2	3	4	5	6	7
1.	Special Central Assistance to Tribal Sub Plan (SCA to TSP)	3220.27	8451.70	2883.00	3500.00	5475.00
2.	Grant under Article 275(1) of the Constitution of India	1192.63	1444.88	1240.77	3517.96	3419.00
3.	Post Matric Scholarship for ST students	1857.14	1696.18	2510.12	2881.26	4210.84
4.	Upgradation of Merit for ST students	9.00	0.00	0.00	0.00	0.00
5.	Vocational Training in Tribal Areas (State component)	0.00	130.74	0	150.00	0.00

1	2	3	4	5	6	7
6.	Vocational Training in Tribal Areas (NGO component)	44.46	42.06	54.00	31.20	118.60
7.	Hostels for ST Girls/Boys	0.00	601.39	0.00	0.00	0.00
8.	Grant-in-Aid to Voluntary Organisation working for the Welfare of Scheduled Tribes	85.28	74.10	96.73	61.29	112.56
9.	Grants-in-Aid to State Tribal Development Corporative Corporations (STDCCs) etc. for Minor Forest Produce (MFP) Operations	0.00	46.00	65.00	0.00	0.00
10.	Grants-in-Aid to Tribal Research Institutes	27.25	50.75	17.00	32.69	40.84
11.	Organisation of Tribal Festivals	0.00	6.00	0.00	0.00	7.50
TOTAL:		6436.03	12543.8	6866.62	10174.4	13384.34

Utilisation of funds allocated for Scheduled Tribes

2002. SHRI C.P. NARAYANAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the amounts allocated by Government during the last three years for Scheduled Tribes;

(b) the percentage of these amounts that were spent;

(c) whether the allocations are not spent due to lack of feasible projects or due to failure of implementing agencies; and

(d) whether the unspent amounts are reallocated in succeeding years as part of tribal plan?